

Chinese incursions in past decades

*48. SHRI PRAKASH JAVADEKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Chinese incursions have resulted in India losing its land along the Line of Actual Control (LAC) in the past two decades;

(b) if so, the details thereof; and

(c) the steps Government is taking/planning to take to address this issue?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) No, Sir.

(b) to (c) Does not arise.

Bramhans Birupa and Kelva project

*49. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether his Ministry has received any proposal from Odisha Government regarding the irrigation and flood protection embankment in Bramhans Birupa and Kelva Project and the same is pending at their level for years together;

(b) the total and catchment area and cost of the project; and

(c) by when Government would approve it?

THE MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) Initially, a proposal on "Flood Protection to Brahmani Kelua Birupa Doab in Brahmani System" with an estimated cost of Rs.25.40 crore was received in Central Water Commission (CWC) from the State Government of Orissa in March 2003. The project was examined in CWC and observations were sent to the State Government by CWC, after which the State Government had repeatedly submitted revised estimates without completely responding to the observations and ensuring fulfillment of the mandatory requirements. The project reports submitted were for Rs.35.45 crore in October 2006; Rs.59.13 crore in May 2008; Rs.64.58 crore in August 2009 and Rs.62.67 crore in January 2010. After examination of the response submitted by the State Government of Orissa to CWC's observation, few technical issues like proper justification for providing spurs including performance report of existing spurs, complete design of the proposed structures as per Bureau of Indian Standards (BIS) Code, the river cross sections at the proposed embankment site, etc, are not yet furnished by the State Government of Orissa. In addition, the mandatory requirements like clearances by State Technical Advisory Committee, State Flood Control Board, State Forest Department, etc, for submission of the proposal to Technical Advisory Committee of MOWR are also pending with the State Government of Orissa.

(b) As mentioned by the State Government, the catchment area of river Brahmani at delta head (Pankapal) is 36260 sq. km. and the latest revised cost of the project is Rs.62.67 crore.

(c) Upon satisfactory response to the observations of CWC by the State Government, the aforesaid scheme would be placed before the Advisory Committee of MoWR for approval.

Death of Indian workers abroad

*50. SHRI SYED AZEEZ PASHA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government receives individual requests and complaints from widows and families of Indian workmen who die while working abroad;

(b) the number of such complaints that have been received in 2008-09 and 2009-10, upto the present date;

(c) in what way does Government try to take up such cases and find solutions for Indian families who lose their bread-winners abroad;

(d) whether it is a fact that only five per cent of such complaints have been taken up; and

(e) the reasons for neglect and indifference by Government to complaints from families of Indian workers?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) Yes, Sir. Requests and complaints pertaining to delay of dispatch of the dead bodies of Indian workmen or delay in getting the compensation and other dues from the foreign employers are received from time to time. The figures pertaining to such cases received from the Indian Missions/Posts are given in the Statement (*See below*).

(c) As and when Ministry receives requests for expediting the dispatch of dead bodies the matter is immediately taken up with the concerned local authorities through the Indian Missions for expediting the dispatch of the dead bodies and also for ensuring the payment and compensation due to the deceased person from the foreign employer, after completion of all local formalities.

The Missions/Posts take up the case for speedy dispatch of the dead bodies with the local authorities as also for payment of admissible death compensation including payment of all due financial benefits accrued during the period of service of the deceased person. In a few cases death compensation and other benefits are remitted by the company to the next of kin/legal heirs directly through their banking channels. In other cases the companies deposit the amount to the Indian Mission/ Post in respect of death compensation, through the courts, and the equivalent amount in Indian Rupees is sent by the Mission/Post for disbursement to the next of kin/legal heirs through the District Collector of the concerned State in which the next of kin/legal heirs are residing. In most cases involving death of legal workers, the Indian Missions/Posts manage to seek compensation on behalf of the worker from the employer. However, if a worker is an illegal immigrant at the time of his